

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

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....
Registration O.A. No. 232 of 1986

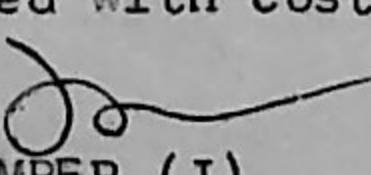
K.K. Bhushan ... Applicant
vs

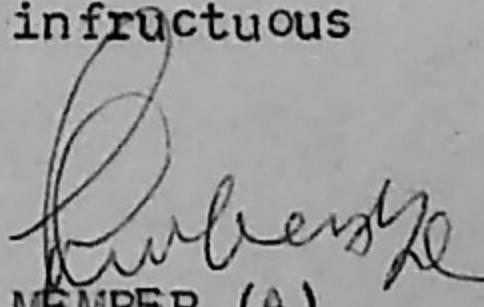
Union of India and ors... Respondents
Hon' Mr K. Obayya, A.M.
Hon' Mr J.P. Sharma, J.M.

(By Hon' Mr J.P. Sharma, J.M.)

The applicant Dr. Bhushan, Medical Officer, C.G.H.S. Dispensary No.2, Civil Lines, Allahabad came before the Tribunal for the redress of his grievance pertaining to his non payment of salary from 1.1.83 to 7-4-83 and further regarding up grading of the service record and issue L.P.C. after making proper entries in service record. The applicant claimed the prayer for all these reliefs.

2. The Union of India filed a counter affidavit.
3. Shri G.D. Mukherji counsel for the applicant gave statement at the bar that the grievances outstanding against the respondents have already been removed by granting the relief prayed for in the O.A. and now the applicant Dr. Bhushan does not want to press this O.A. which has become infructuous. In view of the above facts, the original application is disposed of as infructuous and dismissed with costs on parties.


MEMBER (J)


MEMBER (A)

(sns)

May 25, 1990

Allahabad.